

Shastri Bhawan, New Delhi
Dated 25th August, 2022

OFFICE ORDER


Subject:- Constitution of Complaints Committee under Section 4 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013-reg.

The Complaints Committee to deal with the complaints of Sexual Harassment in the Ministry of Law and Justice is reconstituted as follows:-

Name and Designation	Department	Function in ICC
Dr. Anju Rathi Rana, AS	Department of Legal Affairs	Chairperson
Shri Mahendra Khandelwal. Sr. GA	Department of Legal Affairs	Member
Shri US Thakur, Director	Department of Legal Affairs	Member
Smt. Arti Chopra, D.L.C	Legislative Department	Member
Ms Anita Sharoha, Advocate	Member from NGO	Member.

2. The Complaints Committee shall be deemed to be the inquiry authority appointed by the disciplinary authority for the purpose of CCS (CCA) Rules, 1965. The report of the Complaints Committee should be treated as an inquiry report. It will examine the complaints made against sexual harassment of women employee(s) and, if necessary, conduct an inquiry. On completion of the same, the Committee will submit its findings to the Additional Secretary (Admn-I), Department of Legal Affairs for further necessary action.

3. Ms. Anita Sharoha, Advocate will be entitled to travelling allowances as per Rule 3 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Rules, 2013 for participating in the proceedings/meetings of the Committee.


(Varun Singh Chauhan)

Under Secretary to the Govt. of India

To:

1. The Chairperson and all the Members of the Complaints Committee.
2. Ms. Anita Sharoha, A-176, Saini Tower, Kotla Mubarak Pur, Opp. Defence Colony, New Delhi.
3. PS to MLJ/ PS to MSLJ/PPS to LS.
4. All Officers and Sections of the Ministry.

Copy for information to:-

1. Secretary, Ministry of Women and Child Development